

carriage of foodgrains during 1951-52 on Government account;

(b) the total amount paid to the shipping companies for the same during 1951-52; and

(c) the names of the shipping companies who brought the food grains and the amount paid to each?

The Minister of Food and Agriculture (Shri Kidwai): (a) Foodgrains are delivered to the recipient administrations at the port of landing from where these are despatched to destinations on recipient Governments' account, who pay railway freight. Information about the railway freight paid during the year 1951-52 is not therefore, available with the Ministry of Food and Agriculture.

(b) Complete accounts of payment made have not yet been received but on the basis of best data available, the sea freight payable on foodgrains imported during 1951-52 works out to about Rs. 50.8 crores.

(c) A statement is placed on the Table of the House showing the sea freight paid to each Indian Shipping Company in respect of foodgrains imported in 1951-52. [See Appendix VII, annexure No. 2.]

Information about sea freight paid to each foreign company is not readily available and its compilation will involve heavy clerical labour.

OIL SEEDS

***1368. Shri R. N. Singh:** Will the Minister of Food and Agriculture be pleased to state the total amount of various kinds of oil seeds exported from India during the years 1951 and 1952?

The Minister of Food and Agriculture (Shri Kidwai): Exports of oil-seeds amounted to 192,000 tons and 62,000 tons during 1950-51 and 1951-52 (April-February) respectively.

SUGAR-CANE CULTIVATION

***1369. Shri B. N. Roy:** Will the Minister of Food and Agriculture be pleased to state:

(a) the acreage of sugar-cane cultivation (State-wise) in 1951-52;

(b) the quantity (in maunds) of sugar-cane crushed in factories in 1951-52 (State-wise); and

(c) whether it is a fact that reduction in price of sugar and sugar-cane has been proposed by the Government of India?

The Minister of Food and Agriculture (Shri Kidwai): (a) Attention is

invited to the statement laid on the Table of the House in reply to Unstarred Question No. 248 on 23-6-1952.

(b) A statement containing the available information is laid on the Table of the House.

(c) Attention is invited to the reply given to parts (a) and (b) of Starred Question No. 6 on 28-5-52.

STATEMENT

Showing the Quantity of Sugarcane Crushed in Sugar Factories (State-wise) during 1951-52 Season (Estimated)

(Figures in lakh maunds)

(1) U.P.	2420.6
(2) Bihar	599.0
(3) West Bengal	17.9
(4) Punjab	50.9
(5) Orissa	7.8
(6) Madras	275.2
(7) Rajasthan	31.3
(8) Travancore	18.4
(9) Bombay	355.1
(10) Bhopal	9.6
(11) Mysore	56.7
(12) Pepsu	86.6
(13) Hyderabad	107.6
(14) Madhya Bharat	49.8
(15) Ajmer	3.4
TOTAL	4089.9

RETRENCHMENT OF STATE EMPLOYEES OF MANIPUR

***1370. Shri L. J. Singh:** Will the Minister of States be pleased to state:

(a) how many officials and class IV servants of the Manipur State Government were retrenched during the re-arrangement of the offices at the time of integration of the Manipur State with the Union of India;

(b) how many of them have been given appointments since then; and

(c) what the criteria were under which the retrenchment was given effect to?

The Minister of Home Affairs and States (Dr. Katju): (a) Officials 72.

Class IV servants 246.

(b) The required information has been called for and will be placed on the Table of the House when it becomes available.

(c) The following criteria were adopted for purposes of retrenchment of the employees:

(i) firstly, unsuitable persons, who, with leave due to them, would be en-